

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 699/MP/2020**

- Subject : Petition under Section 79(1) (c) and (f) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-Term Open Access in Inter-State Transmission and related matters) Regulations, 2009 seeking directions in respect of an alleged LTOA of 144 MW granted to PTC India Limited in respect of 'Free Power' share of Government of Sikkim from 1200 MW Teesta-III Hydroelectric Project in terms thereof.
- Date of Hearing : **6.11.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member
- Petitioner : PTC India Limited (PTCIL)
- Respondents : Power Grid Corporation of India Limited and 3 Ors.
- Parties Present : Shri Ravi Kishore, Advocate, PTC  
Shri Keshav Singh, Advocate, PTC  
Shri Basava Prabhu Patil, Sr. Advocate, Govt. of Sikkim  
Shri Sameer Abhyankar, Advocate, Govt. of Sikkim  
Shri Sarthak Dora, Advocate, Govt. of Sikkim  
Ms. Suparna Srivastava, Advocate, CTUIL  
Ms. Arshiya, Advocate, CTUIL  
Shri Shaswat Dubey, Advocate, CTUIL  
Ms. Kavya Bhardwaj, CTUIL  
Shri Lashit Sharma, CTUIL  
Shri Vidhan Vyas, Advocate, SUL

**Record of Proceedings**

During the course of the hearing, the learned counsels for the Petitioner and Respondent, CTUIL made detailed submissions and concluded their arguments in the matter.

2. After hearing the learned counsel for the parties, the Commission permitted the parties to file their additional written submissions, if any, within two weeks with a copy to the other side.

3. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**

sd/-  
(T. D. Pant)  
Joint Chief (Law)